[Shri D. P. Yadav]

G.S.R. 1030 in Gazette of India dated the 21st September, 1974. [Placed in Library. See No. LT-8614/ 74.]

- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1972-73. [Placed in Library. See No. 27-8615[74].
- (4) A copy of the Report (Hindi and English versions) of the Indian Institute of Management Calcutta, for the period April 1, 1972 to March 31, 1973. [Placed in Library. See No. LT-8616]74.]

12.45 hrs.

QUESTION OF PRIVILEGE—Contd.

IMPORT LICENCE CASE-Contd.

श्री घटल बिहारी वाजपेयी: ग्राप हमें सुनना भी नहीं चाहते हैं। ये मनमानी करने पर तुले हुए हैं। ग्रापको सुनना होगा। ग्राप हमारी मोशन लें।

श्री जनेश्वर मिश्रः ग्राप जबर्दस्ती नहीं कर सकते हैं।

श्री ग्रटल बिहारी वाजपेयी: ग्रापने जो क्लिंग दिया है उस पर हम बहस नहीं कर रहे हैं। लेकिन उस क्लिंग के कुछ नतीजे निकलते हैं। जैसे ग्रापने कहा है कि श्री तुलमोहन राम के ग्राचरण पर चर्चा हो सकती है। ग्रगर सी बिं शाई की रिपोर्ट नहीं मिलती है तो चर्चा कैसे होगी (इंटरवांक) ग्रापने कहा है कि एडीक्चेट इनफामें ग्रन नहीं दी गई हैं। यह प्रोप्ताइटी का गम्भीर मामला है। साधारण इम्प्रोप्ताइटी नहीं है। 11 तारीख को मामला दाखिल किया गया—ये बोलने नहीं देंगे।

MR. SPEAKER: May I tell you that I have made it very clear that so far as the ruling is concerned, there cannot be any comments made. But, if there is any other submission that

you want to make, I can give you one or two minutes. But, be very brief.

श्री जनेश्वर मिश्रः स्रापने इजाजत दी है। फिर भी ये हल्ला मचा रहे हैं।

SHRI DASARATHA DEB: (Tripura East) Mr. Speaker, Sir, since in your ruling you have said that the C.B.I Report has established a case prima facie so far as Shri Tul Mohan Ram is concerned and since you have earlier said in the House that this matter can be discussed in the House, we want to know how this matter can be discussed without that Report? (Interruptions).

MR. SPEAKER: There cannot be any comments on the ruling. But, if there is any submission that you want to make, you can do so. But, why unnecessarily you are taking the time of the House and this goes on like this every day.

श्री टी॰ सोहनलाल (करौलवाग) : मेरेभी कुछ ग्रधिकार हैं। मैं प्वाइंट ग्राफ ग्राडंर उठाना चाहता हूं।

ग्रध्यक्ष महोदय : मैं ग्रापके श्रधिकारों का पूरा एहतराम करता हूं।

भी टी॰ सोहनलाल : ग्राप जब एक बार व्यवस्था दे देतें हैं उसके बाद दुवारा क्यों मान लेते हैं ?

MR. SPEAKER: If you want to make submissions, for one or two minutes, you can do so. There should be no points of order.

SHRI P. K. DEO (Kalahandi): In your ruling you have said that there should be a discussion....

MR SPEAKER: There is no question of commenting on the ruling.

SHRI P. K. DEO: I am speaking about Shri Tul Mohan Ram. (Interruptions). You have recognised me. (আৰখাৰ)

श्री एवा० के० एल० भगत (पूर्व दिल्ली): हम को दस दिन हो गये हैं यह बात मुनते हुए। ये बीस तीस बार बोल चुके हैं। (ब्यवधान)

स्रथ्यक्ष महोदयः स्राप शान्ति से रहिये। उन के बाद में स्राप की बात भी सुन लूंगा।

SHRI P. K. DEO: I am speaking about Shri Tulmohan Ram (Inter-ruptions).

SHRI ATAL BIHARI VAJPAYEE: We want the CBI Report.

SHRI SHYAMNANDAN MISHRA: In terms of your ruling, we want to see the implications of it....

MR. SPEAKER: No implications. I am not going to hear anything about that

SHRI P. K. DEO: When you have permitted a discussion about Shri Tulmohan Ram's conduct, I draw your attention to p. 128 of May's Parliamentary Practice 18th Edn. (Interruptions).

MR. SPEAKER: I am not able to hear what is being said.

I am not going to listen to anything about the ruling or its implications. As regards the conduct of the member I have said it may be discussed in the House. (Interruptions).

SHRI PRIYA RANJAN DAS:
MUNSHI (Calcutta-South): Either
you call one member after another
or things will continue like this.

ग्रध्यक्ष महोदचः मैं बार-बार कह रहा हॅ कि मैं दोनों तरफ़ को सुनंगा। (अथव्यान)

SHRI P. K. UNNIKRISHNAN (Badagora): You are presiding over this House. Please do not abdicate your functions. (Interruptions).

SHRI P. K. DEO: When you have

recognised me why dont you pull them up? (Interruptions).

SHRI NATWERLAL PATEL: (Mehsana): After you have given your ruling, there cannot be any further discussion.

SHRI P. K. DEO: My submission is about a discussion on Shri Tulmohan Rams conduct on the floor of the House. (Interruptions).

प्रध्यक्ष महोदय : श्राप मत बैठ जाइये। मैं सब की बात सुनुंगा। (व्यवधान)

श्री मूलचन्द डागा (पाली): श्रध्यक्ष महोदय, एक दफ़ा रूलिंग होने के बाद उस पर डिसकशन एलाऊ न किया जाये। (ध्यवधान)

प्रध्यक्ष महोवय: दो तरीके हैं: या तो हाउस प्रपने धाप चले—धौर वह धपने धाप चल ही रहा है, धौर या यह बात स्पीकर पर छोड़ दी जाये, धौर उस सूरत में जो स्पीकर का कहना न माने, उस को नेम किया जाये । यहां हाउस में बड़े-बड़े धादमी हैं, धाल इंडिया फ़्रेम के धादमी हैं। किस को नेम किया जाये ? जो मेम्बर बोलना चाहते हैं, वे दो-दो मिनट में धपनी बात कह लें। लेकिन मैं बिल्कुल साफ़ कह दूंकि मेरे रूलिंग पर कोई कमेन्ट न किया जाये। धगर कोई सबिमणन करना हो, तो कर लीजिए।

SHRI C. M. STEPHEN: Sir, I am raising a point of order. Not a submission. My point of order is this. It is simply this.

प्रश्वक महोदय: पायंट याफ प्रार्डर नहीं, प्रगर कोई सबिमशन करना हो, तो करें। प्रगर प्राप पायंट प्राफ़ प्रार्डर रेख करेंगे, तो में दूसरी तरफ़ भी इजाजत दूगा। प्रगर प्राप ने कोई सबिमशन करना हो, तो कीजिए।

SHRI C. M. STEPHEN: I am on a point of order I am not on a point of submission.

My point of order is about the produre; nothing else. There is the agenda before us. The business for the House [Shri C. M. Stephen]

has been set down. We the Manbers of this House have to get through the business of the House. You gave your ruling on a particular matter; the question of the CBI report and all that has come up in the course of the discussion that took place. The matter is disposed of by your ruling. That is the final thing. My submission is, whether the Members of this House have not got the right to proceed with the next item of business on the agenda. No discussion, no other item of busines is permissible except on a regular motion.

MR. SPEAKER: I have already stated that no discussion or comment is allowed on the ruling. You cannot raise any point of order or a discussion on the ruling given. If you want to make simple submission, you may try to make it.

SHRI C. M. STEPHEN: Sir, kindly try to understand me. What I submitting is this. I am not objecting to the point that your ruling should not be challenged. My point is, whether any point it relates to the ruling or otherwise, can be given precedence over the busines which has been set out in the Order Paper. I feel that nothing can be given precedence. Therefore, my submission is that we should take up the next item of business listed in the agenda. Any attempt to make a submission on other matters is objectionable and we are not prepared to listen to them.

SHRI ATAL BIHARI VAJPAYEE: Then they may go out, and the House can carry on the business; if they are not prepared to listen they are free to go out.

SHRI C. M. STEPHEN: We have to take up the next item in the agenda. The only reason why we are here is that we should take up and transact the business of the House.

भी घटन विहासी वाजपेती: गगर ये लोग सुनना नहीं चाहते, तो कान बन्द कर के रखें। ग्राप ने रूलिंग दिया है कि हम सबिमशन कर सकते हैं। हम सबिमशन करना चाहते हैं। लेकिन ये कहते हैं कि हम सबिमशन नहीं कर सकते। ये कहते हैं कि ग्राप को सबिमशन सुनने का कोई ग्रधिकार नहीं है। ये ग्राप के रूलिंग को चेलेंज कर रहे हैं।

SHRI P. K. DEO: You have got the residuary power under rule 389.

SHRI C. M. STEPHEN: Only the business of the House can be transacted; not any other thing.

SHRI P. K. DEO: You have got the residual power. You called upon me, and when I was going to speak, he challenged you. (Interruptions).

SHRI MALLIKARJUN (Medak): The hon. Speaker has given his ruling already (Interruptions). If you are not willing to act up to his ruling, please walk out. (Interruptions).

SHRI P. K. DEO: I draw your attention to page 128 of the 18th edition of May's Parliamentary Practice. If we are to discuss Tulmohan Ram and he was found guilty of forgery, the punishment is expulsion.... (Interruptions).

13 hrs.

MR SPEAKER: You will not be permitted, unless you bring in a motion; you cannot go in this manner. I am not going to allow you offhand. I am not allowing it.

SHRI S. M. BANERJEE: I wish to make one submission. I accept your ruling; it may be good or bad. My point is different. I want to know about my motion.

MR. SPEAKER: There are many, not one motion. I have to see them all.

SHRI S. M. BANERJEE: In my motion I say that a committee should be constituted with some Members of this House and you as the Chairman, to go into the entire report and then see whether it should be submitted

or not. I should be allowed move a motion; let them decide with a majority; let people know that the CBI report will not be laid unless somebody brings and springs a surprise and lays it can the Table of the House....(Interruptions)

Question of

SHRI H. K. L. BHAGAT: Banerjee has repeated the same thing about the CBI report. could be given under the law is already placed on the Table of the House It is totally wrong to say that it had not been given to them; it has been placed on the Table of the House under section 173. Their allegations are false and politically motivated. You have given your ruling. could be given to them under the law has already been placed on the Table of the House. Then why is this thing going on for the last ten days. What cannot be given under the law, you cannot give it: the House cannot receive it; Parliament cannot give it. This kind of thing was going on for the last ten days and it is absolutely wrong to say that the CBI report has not been given. What has gone to the court of law has already been given; nothing more can be asked for or given. This must stop here.

श्री घटल णिहारी वाजपेयी : ग्रध्यक्ष महोदय, दो तीन सवालों पर हम ग्राप का मार्गदर्शन चाहते हैं....

प्रध्यक्ष महोवय : मेरा मार्गदर्शन हो चुका जो होना था । जो मुझे मार्गदर्शन देना था वह मैं ने दे दिया ।

श्री धटल बिहारी वाजपेयी: स्रव भ्राप सुन तो लीजिए। भ्राप ने यह कहा है कि गृह मंत्री ने जो जानकारी दी है वह इनएडीकेट है भीर उस पर वहस हो सकती है। ... (ध्यवधान)... लेकिन जब तक हमारे पास एडीकेट इन्फर्मेशन नहीं है तब तक हम वहस कैसे करेंगे? जब तक पूरी जानकारी नहीं है तब तक वहस नहीं हो सकती चाहे वह गृह मंत्री का भ्रास्तासन हो चाहे तुलमोहन राम का भ्राचरण हो। श्रभी भगत जी कह रहेथे कि कौन सा कानून है जो यह कहता है कि सी बी आई की रिपोर्ट सदन के सामने आए ?.... (व्यवधान)...आप ने मुझे बुलाया है और ये टोक रहे हैं।

गृह मंत्री ने सी बी द्याई की रिपोर्ट की दो कापियां द्याप के पास भेज दी ग्रीर ग्राप के ऊपर छोड़ दिया कि टेवल पर रखें या नहीं...

MR. SPEAKER: I cannot lay it on their behalf. I am not prepared keep it. I had to sit vigilant whole time it was in my home. was not sure whether any journalist might be under my pillow or under mv bed. If anything leaked out, they would have accused me. I returned it. It is not my job to give legal advice as to which part is relevant or which part is not relevant for the judicial proceedings. There is no other authority for me. I am not going to act as their agent that I should lay it on the Table on their behalf.

श्री ग्रटल बिहारी वाजपेयी: यह मैं कहां कह रहा हूं? उन्होंने कहा कि ग्राप देख कर बताइए कि क्या इसे टेबल पर रख सकते हैं

मध्यक्ष महोदय: मैं ने कहा कि यह माप खुद करिए ।

He is the proper person to do it.

श्री घटल बिहारी वाजपेयी: यह मैं ने नहीं कहा । मैं तो यह कह रहा था कि जब यह रिपोर्ट आप के पास भेज सकते हैं और आप से पूछ सकते हैं, मान लीजिए कि आप का यह फैसला होता कि यह रिपोर्ट टेवल पर रख दी जाये तो क्या कानून आप के मार्ग में बाधक बनने दिया जाता ? मगर आप ने फैसला नहीं दिया बह बात अलग है। आप ने कहा था कि गृह मंत्री अगर चाहें तो रिपोर्ट रख सकते हैं। इस का मतलब है कि आप की इच्छा है कि वह रिपोर्ट आए। आप चाहते हैं कि सदन के सामने रिपोर्ट आए। क्योंकि आप भी जानते हैं कि बिना रिपोर्ट देखे हुए रिपोर्ट पर कोई फलदायी बहुस नहीं हो सकती है।

[Shri Atal Bihari Vajpayee]

इसलिए हम यह कहना चाहते हैं कि रिपोर्ट टेवल पर ग्रानी चाहिए ग्रीर जब तक रिपोर्ट टेवल पर नहीं भ्राएगी यह मामला लगातार उठता लहेगा ।

श्री राम सहाव पांडेब (राजनदंगांव): भ्रध्यक्ष महोदय, मैं ग्राप का ध्यान बडी विनस्रता से श्री एस॰ एन॰ मिश्र के उस कथन को उद्धत करते हए इस म्रोर म्राक्षित करना चाहता है कि जब उन्होंने इस प्रिविलेज मोशन को उठाया थातो कहाथा कि 20 दिसम्बर तक यह ग्रखंड यज्ञ इस सदन में होगा। . . . (व्यवधान) बार बार ये लोग यह प्रश्न उठाते रहे भीर 72 साढे वहत्तर घंटे इस पर वहस की गई। श्रव श्राप की काम्प्रीहेंसिव रूलिंग के बाद श्राप एक एक मिनट देने की बात करेंगे तो यह कभी खत्म नहीं होगा।

They are bound to observe your ruling. It is very wrong on the part of the opposition to say that you are with the Government. They have to abide by the ruling. (Interruptions).

SHRI SHYAMNANDAN MISHRA: Sir, this is, in a sense, the blossoming period of your ruling. Your ruling was given, as it were, in the form of We have to bring out the implications of your ruling for future course of action....(Interruptions).

SHRI C. M. STEPHEN: I rise on a point of order, Sir.

MR. SPEAKER: I will listen to you after listening to him.

SHRI SHYAMNANDAN MISHRA: If I have been able to understand your ruling, you have been please to say that the House could discuss whether the assurance given by the hon. Minister has been fulfilled or not....

SOME HON. MEMBERS: No, no.

SHRI SHYAMNANDAN MISHRA: I am asking for the guidance of the Chair.

MR. SPEAKER: Don't put me in this position. I went into the procedural side of it.

SHRI SHYAMNANDAN MISHRA: As I could understand your ruling, Sir, you have been pleased to say that the House could discuss whether the assurance has been fulfilled or not, that is, in terms of adequate information. My precise question is, if we have to judge whether the information supplied is adequate or not, we have to go into the mother document, that is, the document produced by the CBI.

The second thing that you have been pleased to grant is that the conduct of the hon. Member, Shri Tulmohan Ram, could be discussed by the House. There, you were pleased to say that a prima facie case has been established against the hon. Member, Shri Tulmohan Ram... (Interruptions).

MR. SPEAKER: What he said I repeated.

SHRI SHYAMNANDAN MISHRA: It is on the basis of the CBI report that a prima facie case has been established against the hon. Member, Shri Tulmohan Ram. Now, in all fairness to the hon. Member and to the House, you have to produce the document on the basis of which the hon. Member is being prosecuted and on the basis of which we have to judge his conduct.

These are my humble submissions. There is the duty cast on the Chair, in terms of his own ruling, to produce the CBI document which alone can help us in discussing the conduct of the hon. Member, Shri Tulmohan Ram.

SHRI C. M. STEPHEN: On a point of order, Sir.

The rule concerning the production of a document and laying on the Table has got relevance to the business of the House. No paper need or can be laid on the Table of the House except in relation to the business of the House. Now, there is no business before the House concerning this particular matter. The business will come before the House when they move a motion in accordance with the ruling given by you. Then only the question will arise. The question does not arise now. The question, whether the paper or the document must be laid on the Table of the House, does not arise in a vacuum. They are raising an issue in a vacuum. Therefore, unless and until they make a motion in pursuance of the ruling, this question is absolutely irrelevant. Therefore, Sir. don't permit it.

MR. SPEAKER: I did not allow any fresh business included in the agenda. They wanted to make submissions for one or two minutes. I allowed them.

SHRI C. M. STEPHEN: But he is going into the question of the CBI Report (Interruptions).

SHRI H. N. MUKHERJEE (Calcutta-North-East): Normally, should have thought that, after your ruling, the Leader of the House or the Minister of Parliamentary Affairs should have taken the first step in regard to ensuring that implementation of your ruling takes place and in regard to Mr. Tul Mohan Ram certain proceedings are begun to be initiated. That not having happened, all this bother has come over us and in regard to that you have made two very distinct formulations which are quite important. They have been referred to by Mr. Shyamnandan Mishra also.

You have made a distinction between non-fulfilment of an assurance by Government and violation of the privilege of the House, and you have been pleased to decide that Government is not guilty of violation of the privilege of the House but Government, conceivable, might have been guilty of non-fulfilment of an assurance, of which the House can take notice later on. This is a very important finding of which the Leader of the House of some sort of her deputy, the Minister of Parliamentary Affairs, should take notice. 14 mm

The other matter relates to the conduct of Mr. Tul Mohan Ram. It does not concern only Mr. Tul Mohan Ram: it concerns the whole House because the country would like to know what exactly is the House doing in regard to its own honour which implies the conduct of Mr. Tul Mohan Ram. Therefore, it is incumbent upon us to discuss what the Speaker has told that it is incumbent, namely, the conduct of Mr. Tul Mohan Ram. If we do that, naturally it would be necessary have some material on which we can make a principled attack or defence of the opposition of Mr. Tul Mohan Ram. We have not got those materials. But I am troubled, and I continue to be troubled, by something which has happened in the House. I would like you never to unsay what you have said in the House. You have been pleased on one occasion to communicate to the House the fact of the despatch to you in two separate instalments of certain volumes of documents relating to the CBI investigation of this miserable case and you have mentioned that we have taken the view that that was the property of the House. Now you tell us that you have not considered the matter at all....(Interruptions) and in spite of whatever you had said, you h ave sent back the whole thing. That may be so. I am not going to quarrel You might have sent over there. back. You might have communicated the fact of despatch of these documents to the House . . . (Interruptions) At any rate, I am not going to go into it. But we should have some authoritatively documents-whether produced or whatever it is. I am not going to discuss the merits of whatever is produced; that is a different matter-, we must have material, substantial enough, on which we can mount an attack or prepare a defence of a colleague of ours, namely, Shri Tul Mohan Ram. It is very unfortunate that we have to pronounce this name so often. In any case, we have to have a discussion. If that is so, it is for the Chair-because we cannot the Government, on depend Leader of the House or the Minister

[Shri H. N. Mukherjee]

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of Parliamentary Affairs; they have nothing to help you or the House; we have, therefore, to depend on you—to help us with the documents so that we can discuss this matter fully. (Interruptions).

SHRI K. NARAYANA RAO (Bobbili): You have given a ruling which will go down in the annals of parliamentary history as a hostiric ruling . . (Interruptions). To-day you given a ruling which is well-considered and the opposition, on merit, have no grounds to challenge it. Therefore they somehow or other want to contest your ruling in the name of making submissions and observations. My grievance is very simple. Now, having conceded the excellence of the ruling, they somehow are bringing about the report of the CBI once and everytime. Their contention is very simple that without the report they will not be able to substantiate their case. We should look to the origin of this particular movement that originated with a privilege motion against one of the hon. Members. To-day, we have to deal only with the limited perspective. Therefore, what we have to see is that we do not discuss anything in all the aspects of what CBI has gone through. They may have covered various aspects of the inquiry Our intention is about the conduct and discipline of this particular Member who is my colleague. Therefore. we have to see that it is not open to these members to have access to the entire report most of which may not he related to Mr. Tul Mohan Ram's conduct. So far as that particular member, who is one of our colleagues, the issue is a limited one and as you yourself have come to a prima facie conclusion he has committed a misconduct. What you have said may be the basis as also the gist that has been placed and on that basis we have to judge for ourselves whether it is a misconduct or not. For that purpose, I do not think there is any necessity and I would even think it is wrong to plead that the entire report should be placed on the Table of the House

because there are certain documents which, by their very nature, are secret. Therefore, we cannot compel the Government and there is no method to compel the Government to place the report. Their claim that the report has originated from a motion in the school and therefore it should be palced here is also to simply protract the proceedings of the and in this way we are wasting crores and crores of rupees of public money on this futile exercise. Therefore, I appeal that this disorderly conduct on the part of the Members should be checked and the proceedings of the House should go on in the normal fashion.

SHRI MALLIKARJUN (Medak): The validity of a parliamentary democracy cannot be maintained by ignoring the conventions observed in parliamentary democracies all over world. The convention as such in the entire world, not in my country alone, is that nowhere the CBI report is placed on the Table of the House. Even when our friends in the opposite come to power they will also do the same thing. Therefore, the integrity parliamentary democracy has to be maintained. Of course, the Government has palced before the House the vital points mentioned in the report and in your ruling you have very clearly mentioned that Shri Tul Mohan Ram is guilty of an offence. If so, the court of law is there. With respect to Mr. Vajpayee and Shyamnandan Mishra, my humble submision is this. No further time should be wasted. You are part and parcel of this great institution of Parliament and you have to maintain the dignity and decorum of this august House. People outside should know the duties What is which you are performing. the actual business, Sir? You have come out with your ruling, you are observing the rules of the Chair and I am hoping that there will be no more chance from tomorrow for them to disturb the business of the House.

च्चच्यक्त महोदयं : बहुत ग्रन्छे रहे, ग्राप ने तो हमारी लाज रख ली। PROF. MADHU DANDAVATE: You must congratulate him for his maiden speech, Sir!

SHRI SAMAR GUHA (Contai): This discussion has created much expectation and after that discussion whether it has produced a "freak baby" I am not going to discuss. I do not criticise your ruling, but the way you have made that ruling....

MR. SPEAKER: I don't allow any discussion on my ruling. Please excuse me. Professor....

SHRI SAMAR GUHA: You have not heard me. I am not at all going to criticise your ruling. But, in the course of your ruling, you have given certain freedom and latitude to us.

MR. SPEAKER: Only submission I allow.

SHRI SAMAR GUHA: This is arising in the course of the operative part of your ruling. There may be a debate. That is number one. Number two is this. This House is free to take any step as it desires about Mr Tul Mohan Ram. Now, Sir, you have given us the freedom. Now, we have to know how we could use that freedom. Because, this freedom is to be used either in raising certain debate, or in taking steps against Mr. Tul Mohan Ram. And we require to know what are the matters that we could raise, that we could discuss, because, you, in your wisdom, told the House about the gist of the complaint against Mr. Tul Mohan Ram. Now, what is the basis of the gist? You have made a fine distinction between breach of privilege and breach of propriety. You have said, the Minister has not made breach of privilege, but breach of propriety of this House. And if we raise the discussion of propriety we must know the facts. You have got certain materials or certain documents on the basis of which you have come to certain conclusion. But we are comletely in the dark. We want to know what those documents are.

MR. SPEAKER: I never took notice of them It is not my business.

SHRI SAMAR GUHA: Have you got the full or a part of the documents? That is number one. Was that letter given to you? Was there collusion between the CBI and Mr. Tul Mohan Ram? All these facts are material and unless know. how can we make fruitful contribution to the discussion in the House? There has been breach of propriety by the Home Minister. What steps are you going to take? That is the issue now. Please do not reduce this House into a "Royal Council." This is a People's Parliament. Unless you provide us with the background material, with the concerned documents, with facts and statistics, how can we come to judgment? When it comes to a question of breach of propriety, as such, what steps are we to take? You have taken on yourself something very serious. It is not confined to Members of Parliament only, the whole country is watching what an intriguing thing this episode has become. You should not shut out this discussion, Sir. and say: Look! countrymen this is the thing and there is nothing wrong. You are unfortunately giving a shield to them.

SHRI VASANT SATHE (Akola): Sir. I want to make a short submission. I think there is no need of unnecessarily getting agitated on this issue. There are two courses open now. One, we can proceed with the motion which is already there, namely. motion of breach of privilege against Mr. Tul Mohan Ram. In that motion the short question is whether as stated and observed by you a breach of privilege in terms of misdeamenour has been committed or not. We are not going to convert ourselves in a court of law to convict him for a criminal To that extent whatever offence. prima facie material is there we can discuss it threadbare. Let us go ahead with that. As far as Mr. Banereej's motion under Rule 184 is concerned that can be taken up only after the privilege motion which is pending is decided. It has also to go before the Business Advisory Committee and time for the motion has to be given. Therefore, let us not confuse the two issues:

[Shri Vasant Sathe]

It can be moved under Rule 225 tomorrow. That is the earliest thing that can be done.

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Speaker, Sir, I want to make one or two brief submissions. My first submission is in this House. not only on this matter but for other matter about which we want to discuss the various pros and cons, should this House not get-as a matter of right-all the document and information for proper discussion. After all, you have been good enough to observe that this House is meant for discussion. It is meant for free discussion and free discussion is not possible without a free flow of information. Unless we have free flow of information all the time on all important matters then how are we going to conduct a free and meaningfull debate in this House? My point of submission is, the nation is expecting not only from your goodself but from each Member of this House a certain sense of responsibility and that part of responsibility is that the entire truth of the matter must come out on the surface. Therefore you must help us and guide us by so arranging the business and directing the Government that all relevant and important inwhich is meaningful to **Mormation** the discussion must be made available.

Secondly, my friends Mr. Bhagat and others have been quoting a number of rules and technicalities. I concede the point that under the existing rules and under the existing law of the State probably this House has no right to demand the presentation of the report on the Table of the House. But there is higher law, namely, one which requires the truth of the matter to be brought out in its entirity. How can you violate that Afterall सत्यमेव जयते law? is the motto of your Government and my Government and of the country. Surely truth has to be brought out

and if there are any rules or law

because of which we are unable to arrive at truth then we must appeal to the higher law with a view to getting the truth of this or any other publication.

श्री जनेदवर मिश्रः बार बार सत्तारुढ़ दल के लोग यह कह रहे हैं कि विरोधी पक्ष के लोग सदन का समय बरबाद कर रहे हैं। इसका एक मामूली सा नुस्खा मैं बताता हूं जिससे सदन का समय बरबाद नहीं होगा श्रीर वह यह है कि सी॰ बी॰ ग्राई॰ की रिपोर्ट सदन पटल पर रख दी जाए। बार बार हमारी यही मांग है।

तीस हजारी कोर्ट में बहुत से मुकदमें चल रहे हैं जिन की चार्ज शीट भीर रिपोर्ट हो गई है। सदन मैं बिरोधी पक्ष सारे चार्ज शीट्स की मांग नहीं करता है। क्या वजह है कि सी बी ज्याई की रिपोर्ट पर हम इतना जोर दे रहे हैं? सत्तारुढ़ दल के लोग यहां पर प्रधान मंत्री की मौजूदगी में तो काफी चिल्ला लेते हैं लेकिन जब वही लोग बाहर निकलते हैं तो कहते हैं कि इन लोगों को सी विश्वा धाई की रिपोर्ट सभा पटल पर रख देनी चाहिए।

द्यापकी व्यवस्था गलत हो या सही हम उस पर बहस नहीं करेंगे। एक निवेदन ध्राप से हम ग्रवश्य करेंगे। ग्राज कोई मंत्री हों ग्रीर वह इस सदन को कोई ग्राप्यासन दे दें भीर उस मंत्रालय से उनको कल या परसों निकाल दिया जाए तो यह सदन उनके खिलाफ भ्राम्वा-सन के बारे में क्या करेगा भीर उनके भ्राप्ता-सनों का क्याबनेगा? यह सदन मंत्रियों के झठे भ्राप्त्वासनों का किन्नस्तान बन जाएगा। हर हालत में यह प्रिवलेज मोशन घुम फिर करके प्रधान मंत्री के खिलाफ ही जाता हैं।श्री एल । एन । मिश्र मुस्करा रहे हैं क्यों कि इनका नाम भापने नहीं लिया है भीर वह बिलंकुल दोषमुक्त अपने आपको समझ रहे हैं। लेकिन जैसे ही तुल मोहन राम की चर्चा बाएगी तो इन-के पिता जी के नाम पर खुले स्कूल की चर्चा

भी छिड़ेगी घौर तब इनकी मुस्कराहट गायब हो जाएगी।

मैं यही कहनाचाहताहूं कि सभापटल पर ंसी बी ब्राई की रिपोर्टरखी जाए ।

श्री राम रतन शर्मा (बांदां) : ब्रध्यक्ष महोदय, उधर से श्री भगत भीर श्री राव ने कहा है कि वह रिपोर्ट सदन के सामने नहीं रखी जा सकती है। उन्होंने केस डायरी के बारे में भी कहा है। इस सदन के दो फंक्शन हैं: एक लैजिस्लेटिव फंक्शन और दूसरा जडिशल फंक्शन । उस पर जडिशल फंक्शन तब होता है, जब हम बाच ब्राफ ।प्रविलेज के किसं। केस को डील करते हैं। छोटे से छोटा मैं जिस्ट्रेट श्रीर जज भी केस डायरी मंगा सकता है। ग्राप की रूलिंग के तहत हम इस विषय को डिसकस करने जा रहे हैं। इस रिवति में हम को कहा . जाये कि हम केस ड़!यरी नहीं मंगासकते हैं, यह बात समझ में नहीं श्राती है । प्रश्न यह है कि सरकार केस डायरी को क्यों छिपा रही है। इस का कारण यह है कि इस मामले में केवल श्री दूलमोहन राम ही अपराधी नहीं है, विल्किश्री मिश्र क्योर इस सरकार के कई बरिष्ठ मंत्री भी ग्रपराधी हैं। इस लिए ैंजान-वुझ कर केस डायरी को छिपाया जा रहा है ब्रीर कई प्रकार के ब्रसम्बद्ध भीर झुठे मुहों को इस में लाया जा रहा है। मैं कहना चाहता ह कि हम हर तरह से संवैधानिक दिष्ट से भी--केस डायरी को देखने भीर उस के यहां रखे जाने के भ्रधिकारी हैं।

MR. SPEAKER: This is now over. I have nothing to add and nothing to say. It is for the House to decide.

13.42 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'In accordance with the pro-2766 LS-9 visions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th November, 1974, agreed to the following amendments made by the Lok Sabha at its sitting held on the 12th November, 1974, in the Navy (amendment) Bill, 1973:—

Enacting Formula

That at page 1, line 1,—
for "Twenty-fourth" substitute "Twenty-fifth".

Clause 1

- 2. That at page 1, line 3,—
 for "1973" substitute "1974".
- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th November, 1974, agreed to the following amendments made by the Lok Sabha at its sitting held on the 12th November, 1974, in the Indian Works of Defence (Amendment) Bill, 1973:—

Enacting Formula

1. That at page 1, line 1,-

for "Twenty-fourth Year" substitute "Twenty-fifth Year".

Clause 1

- That at page 1, line 4,—
 for "1973" substitute "1974"."
- (iii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th November, 1974, agreed to the following amendments made by the Lok Sabha at its sitting held on the 18th November, 1974, in the Reserve Bank of India (Amendment) Bill, 1974:—